

Notifications under Administrative Tribunals Act, 1985

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): On behalf of Shrimati Margaret Alva:

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:-

- (1) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 45 (E) in Gazette of India dated the 31st January, 1994.
- (2) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 46(E) in Gazette of India dated the 31st January, 1994.
- (3) The Tami Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 47(E) in Gazette of India dated the 31st January, 1994.
- (4) The Maharashtra Administrative Tribunal (Salaries and Allowances

and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 288(E) in Gazettes of India dated the 1st March, 1994. [Placed in Library. See No. LT-5907/94]

12.31. hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary - General of Rajya :-

- (i) "In accordance with the Provisions of sub-rule (6) of rule 186 of the Rule of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 1994, which was passed by the Lok Sabha its sitting held on the 3rd may, 1994 and transmitted to the Fajya Sabha for its recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) In accordance with the Provisions of sub - rule (6) of rule 186 of the Rule of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 6th May, 1994 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the

Lok Sabha in regard to the said Bill."

12.32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
Thirty Second Report

[English]

SHRI S. MALLIKARJUNAIAH (Tumkur): I beg to present the Thirty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.32 1/4 hrs.

COMMITTEE ON URBAN AND RURAL DEVELOPMENT
Seventh Report

[English]

SHRI PALA K.M. MATHEW (Idukki): I beg to present the Seventh Report (Hindi and English versions) of the Committee on Urban and Rural Development on National Wastelands Development - Ministry of Rural Development and Minutes of sittings of the Committee relating thereto.

12.32 1/2 hrs.

STANDING COMMITTEE ON COMMERCE
Sixth Report

[English]

SHRI DWARKA NATH DAS (KARIMGANJ): I beg to lay on the Table a

copy of the Sixth Report (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Commerce, on Demands for Grants (1994-95) of the Ministry of Textiles.

12.33 hrs.

STATEMENTS BY MINISTERS

(i) **Drawal of Fund From The Contingency Fund of India in Order to Avoid Contempt of Court**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI):

The department of industrial development has to pay a sum of Rs. 42,80,499 (Rupees forty two lakhs eighty thousand four hundred and ninety nine only) as Central Investment Subsidy to M/s. Sandal Resorts Ltd., and the Small Scale Industries Association, Andaman & Nicobar, through the Director of Industries, Andaman & Nicobar Administration. The Central Investment Subsidy Scheme introduced in 1971 was discontinued with effect from 01.10.1988 and as such there is no budgetary provision on this account. The Department is, however, required to pay the above mentioned amount to the aforesaid parties in compliance with the Judgement of Calcutta High Court dated 27.09.1993/08.10.1993 and to avoid the contempt application filed by the two petitioners.